

IN THE HIGH COURT OF JUDICATURE AT PATNA

TENDER NOTICE No. 05/2025-26 (Purchase Cell)

Sealed Quotations are invited from the reputed firms/suppliers/shops for supply of following articles for use of the Court:-

Sl. No.	Specification	Required Qty.
1.	Coir Doormat (Size- 4'x2')	11 Pcs
2.	Grass Doormat (Size- 4'x2')	06 Pcs
3.	Synthetic Doormat (Size- 6'x6')	04 Pcs
4.	Synthetic Doormat (Size- 5'x2')	25 Pcs
		Total 46 Pcs

The Tender must reach this Court within 21 days from the date of display of this notice on the website of Patna High Court i.e. up to 05:00 P.M. on 31/07/2025 Quotation(s) received after stipulated time/date shall not be entertained. This tender notice can be downloaded from the website of Patna High Court: "<http://patnahighcourt.gov.in>".

Important Information


Date of commencement of Bid	11/07/2025
Last Date for Submission of Sealed Quotations	31/07/2025 at 05:00 P.M.
Date & Time of opening of Bid	01/08/2025 at 12:00 P.M.

Terms & Conditions: -

- (i) Tender/Quotation will not be accepted without samples and each sample must clearly display the supplier's name.
- (ii) The items/material should be in good condition.

- (iii) All the tender proposal will have to be submitted in hard copy with all pages numbered and signed Incomplete proposal will be summarily rejected.
- (iv) The rate quoted in the tender should be inclusive of all taxes.
- (v) No advance payment shall be made.
- (vi) The firms shall submit their bill in triplicate at the time of/after the supply of materials.
- (vii) The Court reserves the right to accept/reject any or all tenders including EMD /Bid security and samples.
- (viii) Attested copies of Income Tax return for last two Financial Years, GST Registration Certificate, GST Number and PAN be furnished along with the tender.
- (ix) Payment will be made through Bank Account, not in Cash, after delivery. In case any defect is found in any of the materials, the concerned firm shall replace it immediately free of cost.
- (x) EMD of Rs.5,000/- (Rupees Five Thousand) only must be deposited in the form of Demand Draft from Nationalized/Scheduled bank drawn in favour of "The Registrar General, Patna High Court" payable at Patna. Bidders are requested to write their name and full address at the back of the Demand draft submitted. No interest will be paid on EMD.
- (xi) Exemption of EMD: Firms registered with NSIC or the concerned department, Central Purchase Organization/State Purchase Organization, is exempted from furnishing Earnest Money Deposit. Valid NSIC registered firms should produce documentary evidence i.e. NSIC Registration Certificate.
- (xii) The tenders without Earnest Money Deposit/Bid Security/Valid Registration Certificate will be summarily rejected.
- (xiii) The successful bidder shall supply the Items/articles for a minimum period of one year on the approved rate for a period of one year, if agreed bilaterally.
- (xiv) If a bidder wants to withdraw or modify their bids then the EMD/Bid Security submitted by them, shall be forfeited.
- (xv) No quotations received after due date and time shall be entertained and they will be summarily rejected.

- (xvi) The firms/bidders have to submit an affidavit to the effect that the firm has not been blacklisted/de-registered/barred by the Central/State Government/Society during their period of business.
- (xvii) Conditional Tenders/bids shall not be entertained.
- (xviii) The bid will be decided on the basis of quality/price or both of the articles/items.
- (xix) The bidder will have to obtain a pass from Pass Counter, Patna High Court, Patna for the purpose of submitting the bids/quotation.
- (xx) Quantities mentioned in tender document is tentative and it may increase or decrease as per requirement of the Court.
- (xxi) The interested firms/bidders may submit their quotations alongwith samples in the name of the undersigned as per above terms and conditions on or before the date mentioned above up to 5:00 P.M. in the box kept outside the Chambers of the O.S.D., Purchase Cell, Patna High Court, Patna, which is scheduled to be opened at 12:00 P.M. on 01/08/2025 in the presence of all the participated bidders/firms and authorized officials of the Patna High Court, Patna.
- (xxii) In the event of any dispute arising from this tender, the decision of Patna High Court shall be final and binding on all parties.
- (xxiii) Any dispute whatsoever shall be subject to the jurisdiction of Courts at Patna, Bihar only.


11-07-25
Officer on Special Duty
Patna High Court, Patna